

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO: 585/95

Date of Decision: 2.11.1999

Union of India & Ors.

.. Applicant

Shri V.G. Rego

.. Advocate for
Applicant

-versus-

V.N. Gadgil & Ors.

.. Respondent(s)

Shri G.D. Samant

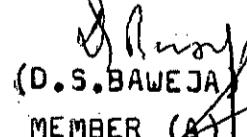
.. Advocate for
Respondent(s)

CORAM:

The Hon'ble Shri D.S. Bawej, Member (A)

The Hon'ble Shri S.L. Jain, Member (J)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?
- (3) Library


(D.S. BAWEJA)
MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.NO.585/95

Tuesday this the 2nd day of November, 1999.

CORAM : Hon'ble Shri D.S.Baweja, Member (A)

Hon'ble Shri S.L.Jain, Member (J)

Union of India through
The Divisional Railway Manager,
Central Railway, Solapur.

...Applicant

By Advocate Shri V.G.Rege

V/S.

Vijay Narayan Gadgil,
Agricultural Department,
Malvan. Dist.Sindhudurg & Ors.

...Respondents

By Advocate Shri G.D.Samant

O R D E R (ORAL)

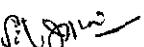
(Per : Shri D.S.Baweja, Member (A))

This OA. has been filed challenging the order dated 22.12.1994 passed by Respondent No.2, i.e. Presiding Officer, Central Labour Court to quash the same. Shri V.G.Rege, learned counsel for the applicant present.

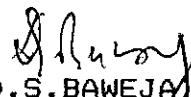
2. In terms of the recent judgement of the Hon'ble Supreme Court in the case of K.P.Gupta vs.Controller of Printing Press, the Tribunal does not have the jurisdiction over the judgement of the Labour Court. In view of this, the present OA. is not maintainable before this Tribunal as having no jurisdiction. The OA. is accordingly dismissed. Interim stay order dated 6.7.1995 stands vacated accordingly.

(W)

3. Liberty however is granted to the applicant to agitate the matter if so desired before the appropriate forum as per the law.


(S.L.JAIN)

MEMBER (J)


(D.S.BAWEJA)

MEMBER (A)

mrj.